

DIVISION BENCH
COURT - II

S-9

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/254(KB)2023
IA(I.B.C)/719(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH APRIL 2024

IN THE MATTER OF	ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED VS SURESH KUMAR PATNI
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Kiran Sharma, Adv.] For the Financial Creditor

Mr. Udit Agarwal, Adv.] For the Resolution Professional

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present. None for the Personal Guarantor.
2. Let an objection to the report of the Resolution Professional be filed by the Personal Guarantor, if required, within a period of one week failing which an appropriate order will be passed on the next date of hearing.
3. List this matter on **10th May, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**